

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(C) No.1342 of 2021**

M/s. Annapurna Press & Process & Anr. .... ... Petitioners  
Versus  
The State of Jharkhand & Ors. .... ... Respondents

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioners : Mr. Mahesh Tewari, Advocate  
For the State : Mr. Achyut Keshav, G.P.-I  
For the Respondent No.3 : None  
For the Respondent No.4 : Ms. Aprajita Bhardwaj, Advocate  
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04/09.09.2021 The present writ petition is taken up today through Video conferencing.

An interlocutory application being I.A. No.4299 of 2021 has been filed on behalf of the petitioner praying inter alia to bring certain new facts on record, taking place after receipt of the court's notice by the respondent no.4.

Ms. Aprajita Bhardwaj, learned counsel appearing on behalf of the respondent no.4 submits that a copy of the aforesaid interlocutory application may be furnished to her.

On this, Mr. Mahesh Tewari, learned counsel for the petitioner is directed to serve a copy of the aforesaid interlocutory application to the learned counsel for the respondent no.4 within a week.

No counter affidavit has been filed on behalf of the respondent no.3, despite time granted to it. However, the said respondent is granted three weeks more time, by way of last indulgence, to file the counter affidavit, failing which an appropriate order against the said respondent will be passed on the next date.

Learned counsel for the respondent no.4, prays for and is allowed three weeks' time to file counter affidavit.

Put up this case under the heading "**For Orders**" after three weeks.

**(Rajesh Shankar, J.)**

*Rohit*